

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

.....  
O.A. 187 of 1994.

Friday this the 16th day of December, 1994.

CORAM:

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. P. SURYAPRAKASAM, JUDICIAL MEMBER

A.T. Claramma,  
W/o Ulahannan,  
Ponmalakunnal House,  
Kallancode, Kakkayam,  
Dt. Kozhikode. .. Applicant.

(By Advocate Shri George Thomas)

Vs.

1. The Superintendent of Post Office,  
Vadakara Division, Vadakara.
2. The Postmaster General,  
Northern Region,  
Kerala Circle, Calicut.
3. The Postmaster,  
Quilandy P.O.,  
Quilandy.
4. The Superintendent of Post Offices,  
Kottayam.
5. Union of India represented by its  
Secretary, Ministry of Communications,  
New Delhi. .. Respondents.

(By Advocate Shri TR Ramachandran Nair, ACGSC)

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, working in a Group 'D' post under the Postmaster, Quilandy, is aggrieved by the seniority assigned to her under R.3 in which she is shown against serial No.7. According to her, she had joined service on 3.8.64 and the date shown in Annexure R.3, viz., 13.8.67, is not correct. If her correct date of joining is taken into

account, she will be shown against sl. No.2 under R.3 seniority list. Since she was placed at sl.No.7, applicant apprehended that she may be reverted. If her seniority is fixed as claimed by her, then applicant considers that she would not be in any danger of being reverted.

2. After the matter was argued, the learned counsel for respondents submitted that the respondents had since verified the service particulars of the applicant, and that the position stated in the earlier reply statement filed by the respondents was not correct. Respondents now state that as claimed by applicant, she joined service on 3.8.1964 and that her position should correctly be at serial No.2 in the seniority list R.3.

3. The claim made by the applicant is accordingly admitted by the respondents as correct. We record this submission and affirm that applicant shall be placed at sl.No.2 in the R.3 seniority list. We, accordingly direct 2nd respondent or such authority as may be competent to issue consequential orders refixing the seniority of the applicant and granting her such benefits as she is entitled to by virtue of the refixation of seniority.

4. Application is allowed. No costs.

Friday this the 16th day of December, 1994.

*P. Suryaprakash*

P. SURYAPRAKASH  
JUDICIAL MEMBER

*PV Venkatakrishnan*

PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

LIST OF ANNEXURES

Annexure R3: True copy of the Lr.No.82/Gr.  
D/S1 dt. 13.8.92 regarding the seniority  
list of ED Agents.